MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 25th February 1961

G.S.R. 338.—In exercise of the powers conferred by section 2 of the Union Territories (Laws) Act, 1950 (30 of 1950) the Central Government hereby extends to the Union territory of Delhi, the Indian Stamp (Punjab Amendment) Act, 1960 (Punjab Act 21 of 1960), subject to the following modification, namely:—

Modification

In the said Act, except in the long title and the enacting formula, for the words “State of Punjab” wherever they occur, the words “Union territory of Delhi” shall be substituted.

ANNEXURE

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 1960 (PUNJAB ACT 21 OF 1960) AS EXTENDED TO THE UNION TERRITORY OF DELHI.

An Act to amend the Indian Stamp Act, 1899, in its application to the State of Punjab

Be it enacted by the Legislature of the State of Punjab in the Eleventh Year of the Republic of India as follows:—

1. Short title and extent.—(1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 1960.

(2) It extends to the whole of the Union territory of Delhi,

2. Amendment of Schedule I-A annexed to the Indian Stamp Act, 1899.—In Schedule I-A to the Indian Stamp Act, 1899, in its application to the Union territory of Delhi,

(1) in entry 44, for the words “As in Schedule I” occurring in column headed “Proper Stamp duty”, the words “Fifty Naye Paise” shall be substituted; and

(2) in entry 60, for the words “As in Schedule I” occurring in column headed “Proper Stamp duty”, the words “Ten Naye Paise” shall be substituted.

[No. F. 3/1/61-Judl.II-UTL-34.]